

CR No. 52/2020

Ram Phal Yadav Vs. Sushil Kumar Gupta & others

01.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784 Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

Present : None for the Petitioner.
None for the respondents.


Matter is at the stage of consideration on the revision petition.

As per order dt. 16.03.2020, the respondents were not served.

Accordingly, issue notice to the Petitioner as well as his counsel to join the proceedings through VC on the next date of hearing.

Also issue notices to respondents on filing of PF/RC, within two weeks from today, to join the proceedings through VC, returnable for 02.11.2020.

Put up on 02.11.2020 for service of respondents.


(Lal Singh) 01/09/2020
ASJ-05(W)/THC/Delhi
01.09.2020(P)

Case No. 58155/16
FIR No. 467/2018
PS Punjabi Bagh
State Vs. Ajit Singh & others

01.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784 Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Anuj Arya, Ld. Counsel for the accused no.3 Mukesh Pal through VC.
Sh. R.K.Sonkiya, Id. Counsel for accused no.1 Ajit Singh.
None for other accused persons.

Matter is at the stage of P.E.

Perusal of the file shows that all the accused persons are on bail, however, today they are absent.

At the request of Id. Counsels for accused nos. 1 & 3, both accused nos. 1 & 3 namely Ajit Singh and Mukesh Pal are exempted from their appearance through VC only for today.

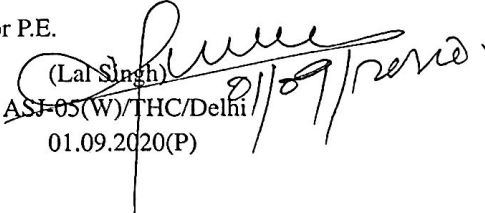
Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against other accused persons, who were on bail and absent today, for their non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 02.11.2020.

Put up on 02.11.2020 for P.E.

(Lal Singh)
ASJ-05(W)/THC/Delhi
01.09.2020(P)



Case No. 113/2019
FIR No. 639/2018
PS Rajouri Garden
State Vs. Ajay Kumar

01.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784 Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.

Matter is at the stage of P.E.

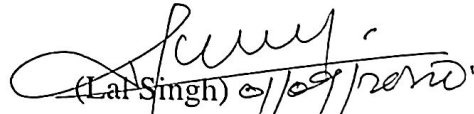
Perusal of the file shows that the accused is on bail in this case, however, he is absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused, who was on bail, for his non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 02.11.2020.

Put up on 02.11.2020 for P.E.


(Lal Singh) 01/09/2020
ASJ-05(W)/THC/Delhi
01.09.2020(P)

Case No. 630/2017
FIR No. 263/2017
PS Nangloi
State Vs. Ram Niwas & Another

01.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784 Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh.Rahul Milan, Ld. Counsel for the accused Ram Niwas through VC.
None for accused no.2.

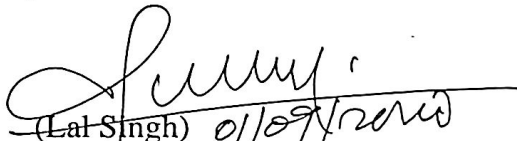
The matter is at the stage of recording statements of accused persons u/s 313 Cr.P.C.

In this case, both the accused persons are on bail.

At the request of ld. Counsel for accused Ram Niwas, accused Ram Niwas is exempted from appearance through VC only for today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the other accused namely Shiv Dayal @ Banwari, who was on bail and absent today, for his non joining the proceedings through VC only for today.

Put up on 17.09.2020 for recording statements of accused persons u/s 313 Cr.P.C.


(Lal Singh) 01/09/2020
ASJ-05(W)/THC/Delhi
01.09.2020(P)

CA No. 221/2018
Kavita Vs. State & Another

01.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784 Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, THC, Delhi.

Present : Sh. Harsh Prabhakar, Id. Counsel for the Appellant through VC.
Sh.M.A.Khan, Id. Addl. PP for the State/Respondent no.1 through VC.
Ms. Samta Jain, Proxy Counsel for Counsel for Respondent no.2 through VC.

Matter is at the stage of arguments.


Ld. Counsel for the appellant submits that though he has sent written submissions through e.mail on the dedicated e.mail address of the Court, however, his clerk has already gone to the Court to file written submissions and will submit the same in the Court today itself during the course of the day.

At this stage, proxy counsel for respondent no.2 submits that the main counsel for respondent no.2 is a senior citizen and he is aged about 84 years and due to that he is not in a position to join the VC and he will argue this matter physically.

Ld. Counsel for the appellant submits that he will supply the copy of written submissions alongwith the relied upon judgments through electronic form to the respondents.

At the joint request of the parties, matter is adjourned for 02.11.2020.

Put up on 02.11.2020 for arguments.


(Lal Singh) 01/09/2020
ASJ-05(W)/THC/Delhi
01.09.2020(P)

FIR No. 52/2019
PS Punjabi Bagh
U/s 302/392/394/411 IPC
State Vs. Anurag Jain
01.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Applicant/accused has been produced from J.C. through VC
from Central Jail no.4, Tihar, Delhi.

This application u/s 439 Cr.P.C. has been filed on behalf of the
applicant/accused for grant of interim bail.

Reply to the above application has not been received.


At this stage, the applicant/accused Anurag Jain submits that
the present application has been filed by him from the jail for grant of interim
bail in terms of HPC guidelines dt. 18.05.2020.

Issue Notice to the IO/SHO concerned to file reply as well as
previous involvement report of the applicant/accused, returnable for
08.09.2020.

Issue Notice to the concerned Jail Supdt., to file report
regarding conduct of the applicant/accused as well as period of custody of
the applicant/accused, returnable for 08.09.2020.

Since the applicant/accused is not assisted by any counsel and
he stated that he has filed the present application at his own from Jail,
therefore, copy of this order be sent to the Secretary, DLSA/West, THC,
Delhi to consider to appoint legal aid counsel for the applicant/accused.

Put up on 08.09.2020 for consideration.


(Lal Singh) ASJ-05(W)/THC/Delhi
01.09.2020(P)

FIR No. 428/2018
PS Khyala
U/s 302/394/397/411/201 IPC
State Vs. Parvinder Singh @ Kallu

01.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Shubham Asri, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for extension of interim bail, is listed today for consideration.

Alongwith the application, bail order dt. 09.07.2020 and extension of bail order dt. 22.07.2020 have also been annexed.

Ld. Counsel for the applicant/accused submits that vide order dt. 22.07.2020 of this court, the interim bail of the applicant/accused was extended till 31.08.2020.

Partly heard.

Put up on 10.09.2020 for further consideration.

In the meanwhile, the interim bail already granted to the applicant/accused is extended till 10.09.2020.

Copy of this order be sent to the Jail Supdt.

(Lal Singh)
ASJ-05(W)/THC/Delhi
01.09.2020(P)

FIR No. 473/2019
PS Paschim Vihar West
U/s 307/34 IPC and 25/27/54/59 Arms Act
State Vs. Aakash Chouhan

01.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Avdhesh Sharma, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for extension of interim bail, is listed today for consideration.

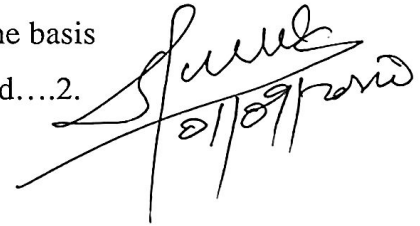
Reply to the above application already received on behalf of ASI Anil Kumar PS Paschim Vihar West.

Alongwith the application, copies of orders dt. 25.06.2020 and 31.07.2020 have been annexed.

Perusal of the copy of order dt. 25.06.2020 shows that the applicant/accused was granted interim bail in terms of HPC guidelines dt. 18.05.2020.

Vide order dt. 04.08.2020, in W.P.(C) 3080/2020 titled as Court On Its Own Motion Vs. Govt. of NCT of Delhi & Anr., the Hon'ble High Court of Delhi ordered that the interim bails for a period of 45 days granted to 2901 UTPs, in view of the recommendations of HPC dt. 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020, 20.06.2020 and 31.07.2020 and on the basis

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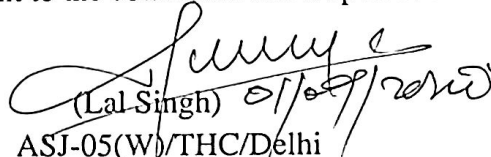
of orders in W.P.(C) No. 2945/2020 titled as "Shobha Gupta & others Vs. Union of India & Ors.", further extended by another period of 45 days from the date of their respective expiry of interim bails on the same terms and conditions.

Perusal of the order dt. 31.07.2020 shows that the interim bail of the applicant/accused is already extended till 31.08.2020.

In view of the above order of the Hon'ble High Court of Delhi, the interim bail of the applicant/accused is already stands extended for another period of 45 days.

The application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt. for intimation.


(Lal Singh) 01/09/2020
ASJ-05(W)/THC/Delhi
01.09.2020(P)

FIR No. 381/2019
PS Nihal Vihar
U/s 307/120B/341 IPC & 25/27/54/59 Arms Act
State Vs. Manjeet Saini @ Bholu

01.09.2020

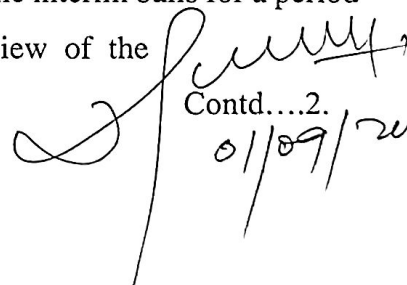
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Nishant Rana, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for extension of interim bail, is listed today for consideration.

Alongwith the application, copy of order dt. 15.07.2020 as passed by this Court has been annexed and as per which, the applicant/accused was granted interim bail for a period of 45 days in terms of HPC guidelines dt. 18.05.2020.

Ld. Counsel for the applicant/accused submits that the applicant/accused was granted interim bail on 15.07.2020 in terms of HPC guidelines dt. 18.05.2020.

Vide order dt. 04.08.2020, in W.P.(C) 3080/2020 titled as Court On Its Own Motion Vs. Govt. of NCT of Delhi & Anr., the Hon'ble High Court of Delhi ordered that the interim bails for a period of 45 days granted to 2901 UTPs, in view of the


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01/09/2020

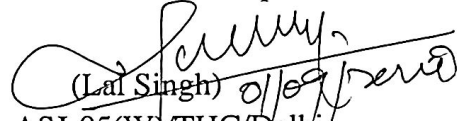
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recommendations of HPC dt. 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020, 20.06.2020 and 31.07.2020 and on the basis of orders in W.P.(C) No. 2945/2020 titled as "Shobha Gupta & others Vs. Union of India & Ors.", further extended by another period of 45 days from the date of their respective expiry of interim bails on the same terms and conditions.

In view of the above order of the Hon'ble High Court of Delhi, the interim bail of the applicant/accused is already stands extended for another period of 45 days.

The application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Supdt.


(Lal Singh) 01/09/2020
ASJ-05(W)/THC/Delhi/
01.09.2020(P)

FIR No. 389/2019
PS Punjabi Bagh
U/s 302 IPC & 25/27 Arms Act
State Vs. Mohd. Ikram @ Arif

01.09.2020

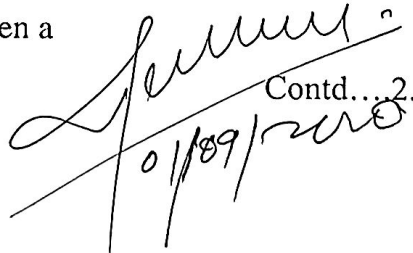
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Mahesh Sharma, Ld. Counsel for the
applicant/accused through VC.
Sh. Javed Alvi, Id. Counsel for the complainant through
VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for extension of interim bail.

Reply to the above application has already been filed on
behalf of Insp. Pankaj Kumar, PS Punjabi Bagh.

Ld. Counsel for the applicant/accused submits that this
application has been filed for extension of interim bail as the Hon'ble
High Court of Delhi vide order dt. 24.08.2020 extended all the interim
orders.

At this stage, ld. Counsel for the complainant submits that
he is opposing the extension of interim bail application of the
applicant/accused on the ground that the applicant/accused is a habitual
offender and he is involved in many other cases. Ld. Counsel for the
complainant further submits that the applicant/accused has threatened
the brother of the deceased as well as one of the eye witness and in this
regard, he has already given a


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01/09/2020

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complaint to the concerned Police station.

Partly heard.

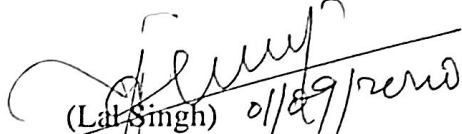
Let fresh status report be called from the IO/SHO concerned, returnable for 11.09.2020.

Copy of this order be sent to the IO/SHO concerned for compliance.

Put up on 11.09.2020 for consideration.

In the meanwhile, the interim bail already granted to the applicant/accused is extended till 11.09.2020.

Copy of this order be also sent to the concerned Jail Supdt., for intimation.


(Lal Singh) 01/09/2020.
ASJ-05(W)/THC/Delhi
01.09.2020(P)

FIR No. 827/2014
PS Mianwali Nagar
U/s 328/384/364A/120B/34 IPC
State Vs. Shiv Kumar @ Shiva

01.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Deepak Sharma, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the
applicant/accused for extension of interim bail.

Reply to the above application received on behalf of SI
Mahender Prakash PS Paschim Vihar West.

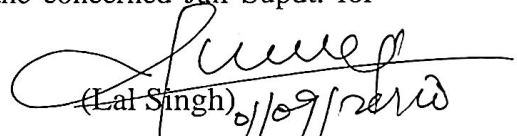
Ld. Counsel for the applicant/accused submits that the
applicant/accused was granted interim bail on 24.06.2020 and same was
further extended till 31.08.2020 vide order dt. 10.08.2020 of this Court.

Partly heard.

Put up on 10.09.2020 for consideration.

In the meanwhile, the interim bail already granted to the
applicant/accused is extended till 10.09.2020.

Copy of this order be sent to the concerned Jail Supdt. for
intimation.


(Lal Singh) 01/09/2020

ASJ-05(W)/THQ/Delhi

01.09.2020(P)

FIR No. 636/2019
PS Nihal Vihar
U/s 307/34 IPC and 25/27 Arms Act
State Vs. Sahil @ Prashant

01.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Ashok K. Sagar, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for extension of interim bail.

Alongwith the application, copy of order dt. 06.08.2020
of this Court has been annexed.

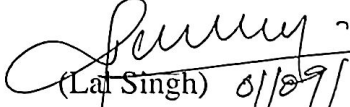
Ld. Counsel for the applicant/accused submits that the
applicant/accused was granted interim bail on 06.08.2020, however, he
was released on 15.08.2020. He further submits that on 31.08.2020, the
interim bail as already granted to the applicant/accused was extended
till today i.e. 01.09.2020.

Partly heard.

Put up on 10.09.2020 for further consideration.

In the meanwhile, the interim bail already granted to the
applicant/accused is extended till 10.09.2020.

Copy of this order be sent to the concerned Jail Supdt., for
intimation.


(Lal Singh) 01/09/2020
ASJ-05(W)/THC/Delhi
01.09.2020(P)

RTI No. 06/2020
Yashpal Wadhwa Vs. PIO West

01.09.2020

Present : None for the Appellant.
Sh. Vijay Kumar, JA through VC for PIO West.

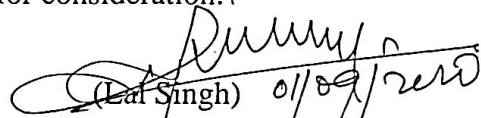
This RTI appeal is listed today for consideration.

Ahlmad has reported that he has called the appellant on his mobile phone, however, appellant informed him that he is unable to join the VC through Cisco Webex platform as not downloaded the same as yet.

In view of the above, matter is adjourned to 07.09.2020.

Ahlmad is directed to inform the next date of hearing to the appellant through phone as well as whatsapp or e.mail.

Put up on 07.09.2020 for consideration.


(Lal Singh) 01/09/2020
ASJ-05(W)/THC/Delhi
01.09.2020(P)